

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD

(THIS THE 07TH DAY OF JULY 2009)

PRESENT

HON'BLE MR. JUSTICE A.K. YOG, MEMBER-J
HON'BLE MR D. C. LAKHA MEMBER - A

ORIGINAL APPLICATION NO. 929 OF 2002.

(U/S 19, Administrative Tribunal Act, 1985)

Ram Gopal son of Shri Budhu Sankhwar, Resident of Village & P.O.
Pahewa, District Kanpur Nagar.

.....Applicant

By Advocate: Shri S.N Pandey.

Versus.

1. The Commissioner, Kendriya Vidyalaya Sangathan, 18 Institutional Area, Sheed Jeet Singh Marg, New Delhi.
2. The Deputy Commissioner/Joint Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area Shaheed Jeet Singh Marg, New Delhi.
3. The Assistant Commissioner, Kendriya Vidyalaya Sangathan, Sector J, Aliganj, Lucknow.
4. Dr. Mahendra Singh Varma, Assistant Commissioner, Kendriya Vidyalaya Sangathan, (Regional Office), Sector J, Aliganj, Lucknow.
5. Sri A.K. Varshney, Inquiry Officer (Ex-Assistant Commissioner, Kendriya Vidyalaya Sangathan), 206 South West Block, Alwar, Rajasthan.
6. The Principal, Kendriya Vidyalaya, Kanpur Cantt.
7. Sri A.N. Saxena, Principal, Kendriya Vikdyalaya, Kanpur Cantt.

.....Respondents

By Advocate: Shri N.P Singh

l.

O R D E R

(Delivered by : Justice A.K. Yog, Member -Judicial)

O.A relates to the year 2002. It was filed against the order of removal (on the basis of disciplinary proceedings held as per Rules) and confirmed in appeal vide order dated 11.1.2002. On 03.07.2009, Bench passed following orders:-

"03.07.2009

Hon'ble Mr. Justice A.K. Yog, J.M

Hon'ble Mrs. Manjulika Gautam, A.M

In the present O.A. the applicant has challenged the order of removal from service vide order dated 31.3.2006, this Tribunal has allowed the Misc. Expedite Application moved by learned counsel for the applicant but it appears that he has not been serious in prosecuting the matter.

Shri N.P Singh counsel for the Respondents is present. The case is adjourned today. List the case on 07.07.2009 peremptorily. Applicant to make alternative arrangement if his counsel is unable to conduct the case.

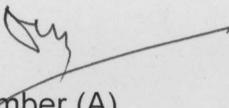
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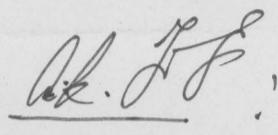
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J.M"

2. List has been revised but none appears on behalf of the applicant. Shri N.P Singh, Advocate appearing on behalf of the respondents. At the outset, he pointed out that order dated 31.03.2006, mentioned in aforequoted order, is not correct date, which have been crept in inadvertently. We agree with his submission. Ordersheet of the case reflects as to how O.A. has remained pending ever since it was presented in the Registry on 19.8.2002. Perusal of the ordersheet, particularly aforequoted order dated 03.07.2009, show that learned counsel has no instruction to press this O.A.

[Signature]

3. We have also gone through the impugned order and found it is a well reasoned/speaking order taking into account the evidence on record. We find no irregularity and illegality in the impugned order. O.A has no merit and it is accordingly dismissed. No costs.


Member (A)


Member (J)

Manish/-